

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.14184 of 2019

Tarumitra Petitioner/s
Versus
The State of Bihar Respondent/s

Appearance :

For the Petitioner/s : Mr.Deepak Kr. Singh
Mr. Vishal Kr. Singh
For the Respondent/s : Mr.Sarvesh Kumar Singh (AAG-13)
For UOI : Mr. S.D. Sanjay
: Mrs. Punam Kumari Singh
For respondent 4 : Mrs. Binita Singh
For BUDCO : Mr. Ravindra Priyadarshi

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

3 28-01-2020 Our order dated 21.08.2019 stands clarified that it shall be open for the State to proceed with the Project up to the stage of obtaining clearance from the State Environment Impact Assessment Authority, but however without the permission of the Court, no tree would be up-rooted or felled. As to whether up-rooting or fallen of tree is necessary or not, is the only issue which is left to be considered in the present petition, which we shall examine on the next date of hearing.

List on 02.03.2020.

(Sanjay Karol, CJ)

(Mohit Kumar Shah, J)

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